

5. Notes on tariff :

5.1 Call duration will be on air time basis for mobile subscribers.

5.2 The air time unit call shall be charged at unit rate applicable to the highest slab of the DOT's fixed network (Rs. 1.40 per unit at present). The unit rate shall be applied as above for all calls and there are not telescopic rates.

5.3 Call charges for the air time during peak hours shall be fixed at rates not exceeding double the rates prescribed in para 4 above. Peak hours shall be restricted upto a maximum of 4 hours per day. Peak hours and air time call charges during peak hours may be fixed by the Licensee in consultation with Telecom. Authority.

5.4 Call charges for the air time during Sundays and 3 National holidays (15th August, 26 January and 2nd October) shall be half the rates prescribed in para 4 above.

5.5. For calls from mobile subscriber to the fixed network, the Licensee shall charge the mobile subscriber at the rates prescribed by the Telecom. Authority according to time and day of the call. Unit rate for such calls shall be the highest slab rate of the DOT's fixed net work (Rs. 1.40 at present). The unit rate shall be applied as above for all calls and there are no telescopic rates.

5.6. There are no free calls to be given for the air time.

5.7. For calls originating from the fixed network to mobile, the mobile subscriber will be charged for the air time and DOT will not have to pay any access fee to the Cellular Operator. The air time charges will be collected by the Cellular Operator.

5.8. For mobile to mobile both caller and called party will be charged.

6. All tariff increase shall be subject to prior approval of the Telecom. Authority and/or its successor.

7. The rental does not include the cost of the Subscriber's terminal equipment (mobile handset). The subscriber is free to buy the terminal equipment from any source.

Import of Coal

1910. SHRI M.V.V.S. MURTHY : Will the Minister of COAL be pleased to state :

(a) whether Andhra Pradesh Electricity Board has taken a decision to pay almost three times the normal prices for import of coal to keep its thermal stations going on;

(b) if so, the quantity of coal proposed to be imported by the State Government alongwith the amount involved therein; and

(c) the reaction of the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (c). Coal can be freely imported under the present import policy and as such there is no need for any licence/permission from the Government of India for its import.

With the reduction of import duty from 85% to 35% some power houses, particularly those located in the coastal areas, may resort to import of coal considering their needs and exercising their own commercial judgement.

Coal companies are, however, endeavouring to supply coal to thermal power stations in the country, including those of APSEB, as per the agreed level for the year 1995-96. The supplies shall, however, be within the overall constraints of transportation, payments for coal supplies and unloading performance at the power station end.

GAS Supply to Non-Domestic Users

1911. DR. VASANT NIWRUTTI PAWAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government intend to phase out gas supply to non-domestic users;

(b) if so, the measures proposed to be taken to meet the requirement of non-domestic users; and

(c) the benefit likely to be accrued in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) and (c). Do not arise.

ISD/STD Booths by Telephone Advisory Committee

1912. SHRI S.M. LALJAN BASHA : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Telephone Advisory Committee are authorised to screen and select applicants for ISD/STD/PCOs;

(b) if so, the details of guidelines issued to Telephone Advisory Committee in this regard;

(c) whether any complaints have been received in regard to selection of applicants for allotment of ISD/STD/PCOs; and

(d) if so, the details thereof and the remedial steps proposed to be taken in the matter?